

ग्राम, प्याज और आलुओं के निर्यात पर प्रतिबन्ध

6351. श्री राम लाल राही : क्या बाणिज्य तथा नागरिक पूर्ति और सहकारिता मन्त्री यह बताने की कृपा करेंगे कि :

(क) इस वर्ष विदेशों का ग्राम के निर्यात पर प्रतिबन्ध लगाये जाने के कारण विदेशी मुद्रा की कितनी हानि हुई है और प्रतिबन्ध लगाये जाने के क्या कारण हैं; और

(ख) क्या प्याज और आलू के उत्पादकों पर इन दस्तुओं के निर्यात पर प्रतिबन्ध लगाये जाने का कुप्रभाव पड़ा है और इन उत्पादों के मूल्य भी गिर गये हैं ?

बाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री (श्री मोहन धारिया) : (क) ग्रामों के निर्यात पर रोक नहीं लगाई गई है।

(ख) प्रतिबन्ध लगाने समय, यह मुनि-षिक्त करने के लिए ध्यान रखा जाता है कि उपजकर्ताओं तथा घरेलू उपभोक्ताओं के हितों के संरक्षण के बीच सन्तुलन बना रहे।

A. P. Automobile Tyres and Tubes Project

6352. SHRI M. SATYANARAYANA RAO : Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state

(a) the reasons why the Industrial Development Bank of India had not taken up appraisal of the Andhra Pradesh Automobile Tyres and Tubes Project for which a letter of intent was issued in 1971-72 and subsequently converted into an industrial licence ;

(b) whether the decision taken by Government earlier not to take up proposals from the private sector was reversed; and

(c) whether as a result thereof progress in regard to the Andhra Pradesh Automobile Tyres and Tubes Project had been delayed ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL) : (a) to (c). The Industrial Development Bank of India (IDBI) has been considering requests for assistance for setting up new tyre and tube projects keeping in view the overall condition of the tyre industry in India. IDBI has decided that for the present taking into account the condition of the tyre industry and the likely increase in demand during the next few years there did not appear to be enough scope for setting up new units at this stage. The IDBI has accordingly come to the conclusion that it is not in a position at present to take up consideration of the Andhra Pradesh Automobile Tyres and Tubes projects.

The IDBI has been advised by Government in May, 1977 that in considering marginal increase in demand in future the claims of new projects as well as of substantial expansion of existing projects could both be taken into account, depending on the relative economic merits of the proposals.

Export of Iron Ore (Raw)

6353. SHRI DRONAMARAJU SATYANARAYANA : Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether India is incurring a loss in exporting iron ore (raw) through the agency of Multinational Companies ; and

(b) whether the country is getting 30 to 40 dollars per ton less than the prices prevailing in world market ;

(c) the extent of loss incurred during the last three years in the export of iron ore (raw) ; and

(d) the steps proposed to be taken to remedy the situation ?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA) :

(a) No, Sir. India is not incurring any overall loss in the export of iron ore. India does not export iron ore through any agency of the multinational companies.

(b) No, Sir.

(c) and (d). Do not arise.

World Bank Assistance for Development Projects

6354. SHRI BIJOY SINGH NAHAR: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state :

(a) the estimated amount of World Bank's assistance to India for development projects during the current financial year.

(b) whether the development projects have been identified for this purpose ; and if so, the details thereof; and

(c) the estimated share of West Bengal in this assistance ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL) : (a) The World Bank Group is likely to commit an amount of 1.1 billion during Bank's Fiscal Year 1978 (1st July, 1977 to 30th June, 1978).

(b) and (c). Project identification of fresh projects is in progress in consultation with the State Governments and the Central Ministries. It is, therefore, not possible to estimate the total share of West Bengal in the Assistance from the Bank during its Fiscal Year 1978.

Hotel Development Loan Scheme

6355. **SHRI P. RAJGOPAL NAIDU:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state: (a) whether Hotel Development Loan Scheme has been transferred to the Industrial Finance Corporation; and

(b) if so, the reasons for its transfer?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURSHOTTAM KAUSHIK) : (a) Yes, Sir. It is a fact that the work relating to the Hotel Development Loan Scheme has been transferred to the Industrial Finance Corporation of India.

(b) The Scheme was set up in April, 1968 with the objective of providing the hotel industry in the country a specialised source of financial assistance in the shape of interest bearing loans.

In the context of the rapid development of the operations of the Scheme in the Fourth Plan, and the further growth anticipated in the Fifth Plan it was not considered considerable to continue to administer the scheme departmentally for the reasons that the Department did not have the administrative resources needed for :—

(i) processing and appraisal of a large number of loan applications;

(ii) thorough examination of the security offered by the hotel companies, of prospectuses issued by them and of their terms of borrowing from other institutions;

(iii) Checking of progress of construction of hotels for regulating the payment of loan instalments ;

(iv) supervision of the financial operations of the hotel companies during the pendency of loans ; and

(v) accounting for the payment of interest and repayment of principal against each loan sanctioned.

It was, therefore, decided to transfer work relating to Hotel Development Loan Scheme to the Industrial Finance Corporation of India with effect from 11th January 1974.

Termination/Suspension of Employees of Defence. Accounts Departments Meerut

6356. **SHRI SAMAR MUKHERJEE:** Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state :

(a) whether attention of Government has been drawn to the fact that in Defence Accounts Department at Meerut, quite a number of employees were terminated, suspended, chargesheeted, increments withheld, illegal transfers ordered on flimsy grounds, etc. during the Emergency; and

(b) if so, what steps have been taken to reinstate them and to withdraw chargesheets and suspension orders, etc. ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H.M. PATEL) :

(a) Yes, Sir, cases of such alleged action against certain employees of the Defence Accounts Department at Meerut were brought to notice.

(b) All the above cases were reviewed and it was decided to reduce the penalties in appropriate cases.

Charges of Corruption against General Manager, Financial Adviser and Store Purchase Officer of Mahalakshmi Mills, Beawar

6357. **SHRI SATISH AGARWAL :** Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether charges of corruption were levelled against the General Manager, Financial Adviser and Store Purchase Officer and others of the Mahalakshmi Mills, Beawar in 1976;

(b) whether the complaint s were made to the Chairman, NTC (Delhi, Punjab and Rajasthan) against the above officers and that the Chairman, NTC did not take any action against them and later CBI investigated the case ; and